

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:296  
ANSWERED ON:26.02.2013  
DIRECTIONS TO HOTELS GUEST HOUSES  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Delhi Police has issued instructions to the owners of all the hotels and guest houses in the NCT of Delhi to install CCTV cameras and to keep records and photographs of guests;
- (b) if so, the details thereof;
- (c) the details of the hotels and guest houses which have complied/not complied with the said instructions; and
- (d) the action taken by the Delhi Police against the owners of hotels and guest houses which have not adhered to the said instructions?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): Yes, as per the terms and conditions contained in the lodging licence, every licensee of Hotels/Guest Houses has to install CCTV cameras at strategic locations with recording facility of at least 30 days with provision for monitoring through a control room and also to upkeep the records by obtaining photocopy of photo ID of every visitor(s). All the licensed Hotels and Guest Houses are complying with the instructions.

(d) Whenever any complaint is received or it is found during inspections by Licensing Unit or Special Cell that the license condition in this regard is not being observed, Show Cause Notices are issued to the licensees asking them to explain the reasons for the same. The premises are again inspected to ensure compliance of the license conditions. In the year 2012-13, a total of 14 SCNs were issued to the licensees for violating condition of installation of CCTV and not taking ID proof.